

INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A NO. 37 OF 2012 (SZ) FILED BY S.P SURENDRANATH KARTHIK, MADIPAKKAM, CHENNAI

1. ORDERS OF THE HON'BLE TRIBUNAL

It is respectfully submitted that the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 07.02.2020 in the matter of O.A.No.37 of 2012 (SZ) inter alia directed the following:

"We feel it appropriate to appoint a joint committee to inspect the area in question and submit the present status of Pallavaram Periya Eri and what is the nature of work undertaken by them and also the progress of work and the nature of encroachments if any in the Periya Eri and what steps have been taken to remove the same.

For this purpose, we constitute a joint committee comprising of the

- i. District Collector, Chengalpattu,*
- ii. The Superintending Engineer, Public Works Department and Water Resources Organisation,*
- iii. Tamil Nadu Pollution Control Board,*
- iv. The Commissioner of Pallavaram Municipality,*

to inspect and evaluate the progress of the disposal of legacy waste and submit a status report.

They are also directed to conduct the soil test as well as the water quality test and if there is any contamination caused on account of leachate and also the existence of the legacy waste in that place for long time then suggest remedial measures required to restore the same. If there is any damage caused on account of accumulation of legacy waste to assess the environmental damage and calculate the environmental compensation which includes not only the amount required for restoration but also the loss caused to ecology which must be deterrent in nature.

The Commissioner, Pallavaram Municipality will be the nodal agency for coordination and for providing necessary logistics.

They will also submit an action plan for removal of encroachments and also an action plan for restoration of the Periya Eri and its stage.

They are also directed to submit the action plan for removal of the existing garbage by doing Bio Mining with shorter time line"

The Hon'ble National Green Tribunal (SZ), Chennai in its order dated 25/09/2020, has passed the following order:-

"4. We have received a status report submitted by the 12th respondent, the Commissioner, Pallavaram Municipality.

5. It is seen from the report that there was originally about 1,08,000 Cubic Meters of legacy waste lying there, out of which they have disposed around 91,200 Cubic Meters through bio-mining which will be about 80% of the total waste They further stated that they will be able to complete the work by 31.12.2020. They have further stated that the inflow of sewage and solid waste into the lake has been arrested and the work of establishing peripheral drains around the lake and pumping of the said inflow of sewage will be pumped to the Sewage Treatment Plant. The said project has been combined with the Keelkattalai Eri and the work order was issued on 07.02.2018 and 23.03.2018, to M/s. D.Thamilrajan & Co. and they are expected to complete the work by 31.12.2020.

6. They wanted another three months time for completion of above two works namely, the disposal of remaining legacy waste and also for restoration of the water body and make Periya Eri in Pallavaram pollution free.

7. It may be mentioned here, as per orders of the Principal Bench of National Green Tribunal, New Delhi in O.A. No. 606 of 2018, the local bodies are expected to complete the disposal of legacy waste and implementation of Solid Waste Management Rules, 2016 in their respective areas on or before 31.03.2020 and if the work is not completed by the time, from 01.04.2020 onwards and they are liable to pay environmental compensation at the slab provided by the Principal Bench in one of such orders which the respective Pollution Control Board are directed to implement.

8. When this was pointed out, the learned counsel appearing for the Tamil Nadu State Pollution Control Board submitted that the District Environmental Engineer has been tested Covid Virus recently and that was the reason that he could not submit the report.

9. It may be mentioned here that the matter is pending from 2012 onwards. Several directions have been issued by this Tribunal during the pendency of the proceedings, including summoning of the officials and giving instructions to take steps to remedy the situation at the earliest possible time, considering the importance of the environmental issue arises in the matter. Pollution caused to the water body will directly affect the health of the people as well. The local bodies are expected to take immediate steps to implement the Solid Waste Management Rules, 2016. Though more than nearly four years have lapsed, the progress of the work done by them tardy and moving at a snail pace and this could not be quickened inspite of the stringent directions given by the Principal Bench of National Green Tribunal, New Delhi on pan India basis in O.A. No. 606 of 2018.

10. The committee has not also submitted the report so far. That shows that the committee is also not serious about the issue involved in the matter.

12. The Tamil Nadu State Pollution Control Board is also directed to submit their independent report regarding the action taken by them on the basis of the directions given by the Principal Bench of National Green Tribunal in O.A. No. 606 of 2018 in respect of local bodies, who have not complied with the directions within the time stipulated by the Principal Bench.

13. The committee is also directed to take the water samples again from the Eri to find out the present quality of the water in the water body, on the basis of the alleged steps taken by the Pallavaram Municipality by diverting the sewage to the sewage plant without discharging the same directly into the water body.

14. The committee is also directed to evaluate the progress of the work done by the Pallavaram Municipality in disposing the legacy waste and also in dealing with the sewage generated in their area in an effective manner as provided under the Solid Waste Management Rules, 2016. If any damage has been caused to the environment, they are also directed to assess the environmental compensation and payable for the damage caused to the environment on account of the wrongful act committed by the local body”

The Hon'ble National Green Tribunal (SZ), Chennai in its order dated 11/11/2020, has passed the following order inter alia that:-

6. “The Tamil Nadu State Pollution Control Board is also directed to submit their independent report regarding the implementation of Solid Waste Management Rules,

2016 in Pallavaram Municipality and the directions issued by the Principal Bench as O.A. No. 606 of 2018 and consequential action for the violation for non-compliance of the directions as directed by the Principal Bench by various orders

7. The committee as well as the Pallavaram Municipality and Pollution Control Board are directed to submit the reports of this Tribunal by the order mentioned above on or before 08.01.2021 by e-filing"

The Hon'ble National Green Tribunal (SZ), Chennai in its order dated 08/01/2021, has passed the following order:-

2. On 11.08.2020, this Tribunal had considered the status report submitted by the 12th respondent regarding the remediation process that is being done by them in Peria Eri and thereafter the case was adjourned for the report of the committee. Even in that order, we have heavily commented the lethargic attitude on the part of the committee members in not submitting the report as directed by this Tribunal.

3. The Tamil Nadu State Pollution Control Board who is the regulator to monitor the implementation of Solid Waste Management Rules and also to prevent discharge of untreated sewage into the water bodies, was also directed to file an independent report regarding the steps taken for implementation of the directions of the Principal Bench of National Green Tribunal as O.A. No. 606 of 2016 in respect of this issue and again the matter was posted for that purpose. But in spite of that, the report of the committee has not been filed so far except the Pallavaram Municipality filing their status report regarding their remedial measures for removing the waste dumped inside the Peria Eri area.

5. We have received a status report submitted by the 12th respondent Pallavaram Municipality wherein, there has been certain progress of the work and almost 94% of the legacy waste has been processed and remaining legacy waste will be disposed within two months.

6. They have also stated that the inflow of sewage and solid waste into the lake has been arrested and the work of establishing Peripheral Drains around the lake and the pumping of the said inflow of sewage will be pumped to the Sewage Treatment Plant and that project has been combined with the Keelkattali Eri for which the work order was issued on 07.02.2018, 23.03.2018 to M/s. D. Thamilrajan & Co and that process has been completed. The collection mains and pumping systems have come into operation from October, 2020 and no sewage is now reaching the Periya Eri from that date. Only surface run-off water during rains is now reaching the Lake.

7. Quite unfortunately even today, the committee has not filed the report. We do not know the reason why the Government officials are hesitant in exercising their powers under the pollution laws to protect environment, though they are independently expected to exercise that power. Despite the fact that this Tribunal had constituted a committee with responsible Government officials as members, no tangible action has been initiated by them. The Government officials are expected to protect environment as part of the constitutional obligation under Article 48 (A) of the Constitution of India and to rise to the occasion and submit the report to this Tribunal.

8. Even on the previous occasions, the Government officials did not comply with the directions issued by this Tribunal. They are forgetting the fact that if, the directions issued by this Tribunal are not complied with, they are liable to be proceeded against for the

consequences contemplated under Section 25 & 26 of the National Green Tribunal Act, 2010 including facing criminal prosecution.

9. The learned counsel appearing for the Tamil Nadu State Pollution Control Board submitted that they want some more time for submitting the report. Even on the last hearing date this Tribunal had directed the Tamil Nadu State Pollution Control Board to file an independent report regarding the action taken by them for implementation of Solid Waste Management Rules, 2016 as directed by the Principal Bench in O.A. No. 606 of 2018 and in spite of that no independent report is also forthcoming from the side of the Tamil Nadu State Pollution Control Board.

10. However considering the fact that the Municipality has filed some report, which shows that there is some progress, we feel that some more time can be granted to the Municipality to complete the process to save the lake from encroachment and pollution.

11. The committee as well as the Tamil Nadu State Pollution Control Board are also directed to submit the respective reports as directed by this Tribunal on or before 24.02.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

12. The Pallavaram Municipality is also directed to file the further progress report regarding the removal of legacy waste in the Periyar Eri in the mean time."

2. COMPLIANCE OF THE DIRECTION

It is respectfully submitted that in due compliance of the orders of the Hon'ble National Green Tribunal, water samples and soil sediment samples were collected by the officials of Tamil Nadu Pollution Control Board from the Pallavaram Periyar Eri in Pallavaram on 08/08/2020.

Collection of water sample to ascertain the quality of water in the Pallavaram Periyar Eri in Pallavaram



Statement showing the value of the Physico chemical parameters analysed

Sl. No	Parameters	Units	Point of Collection	TNPCB Standards (Inland Surface Water)
			Pallavaram Periyar Eri in Pallavaram	
1	pH @ 25°C	No.	7.25	5.5-9

2	Total Suspended Solids @ 105°C	mg/L	16	100
3	Total Dissolved Solids @ 180°C	mg/L	1000	2100
4	BOD @ 27°C	mg/L	15	30
5	COD	mg/L	168	250
6	Copper as Cu	mg/L	<0.033	3
7	Zinc as Zn	mg/L	<0.01	1
8	Cadmium as Cd	mg/L	<0.013	2
9	Lead as Pb	mg/L	<0.07	0.1
10	Nickel as Ni	mg/L	<0.05	3
11	Total Chromium Cr	mg/L	<0.05	2
12	Hexavalent Chromium Cr ⁺⁶	mg/L	<0.05	0.1
13	D.O	mg/L	3	5mg/l and above

Statement showing the value of the Bacteriological parameters analysed

Sl. No	Parameters	Units	Point of Collection	Primary Water Quality Criteria for Bathing Waters prescribed by Central Pollution Control Board
			Pallavaram Periya Eri in Pallavaram	
1	Total Coliform	MPN/100 ml	220	500 or less.
2	Faecal Coliform	MPN/100 ml	45	500 (desirable) 2500 (Maximum Permissible)

The Report of analysis of the water samples collected from the said water body reveals that the Physico chemical parameters analysed satisfy the Inland surface water standards prescribed by the Board. Furthermore the water sample collected from the Pallavaram Periya Eri in Pallavaram analysed for Bacteriological parameter Total Coli form and the Faecal Coliform meets the Primary Water Quality Criteria for Bathing Waters prescribed by Central Pollution Control Board.

Statement showing the value of the Physico chemical parameters of the soil sediments collected from the Pallavaram Periya Eri and analysed

Sl.No	Parameters	Units	Point of Collection
			Pallavaram Periya Eri
1	pH @ 25°C	No.	7.17
2	Chloride	mg/L	31
3	Sulphates as SO ⁴	mg/L	133
4	Copper as Cu	mg/L	<0.033
5	Zinc as Zn	mg/L	<0.01
6	Cadmium as Cd	mg/L	<0.013
7	Lead as Pb	mg/L	<0.07
8	Nickel as Ni	mg/L	<0.05
9	Total Chromium Cr	mg/L	<0.05
10	Hexavalent Chromium Cr ⁺⁶	mg/L	<0.05

3. REPORT OF THE PUBLIC WORKS DEPARTMENT:

It is respectfully submitted that the Pallavaram Periya Eri is located at SF. No.432 of Zamin Pallavaram Village, Pallavaram Taluk of Chengalpet District which has the capacity to store 6.210 MCFT water to feed intended original ayacut of 214.03 Ha with a catchment of 1.03 sq miles. The water spread area of the tank is 80.54 Ha. As per the enumeration during the year 2009 by the revenue department, it was found 894 encroachments in the Tank bund and water spread area. The above Tank is a PWD tank. It has lost its irrigation potential long back due to agglomeration of Chennai City and its suburb over the period of time. Now, the tank serves mostly as a natural aquifer.

Based on the request from Pallavaram Municipality, the PWD has issued NOC to rehabilitation and restoration of the Pallavaram tank to Municipality vide GO Ms. No.1 Municipal Administration and Water Supply (MA2) department dated 02/01/2015.

4. REPORT FROM COMMISSIONER, PALLAVAPURAM MUNICIPALITY

1. *Pallavapuram is a Special Grade Municipality*
2. *Location of the said Pallavaram Periya Eri: Survey No.432 of Zamin Pallavaram Village*
3. *Extent of Pallavaram Periya Eri: 80.54 hectares*
4. *Total Area of the Pallavapuram Municipality : 18.01 Sq.Km*
5. *Total Population of the Pallavapuram Municipality: 2,15,452*
6. *Total Household of the Pallavapuram Municipality: 75,000*
7. *No of Wards: 42*
8. *Total Solid waste generation: 104 T/day (Biodegradable waste – 52T/day & Non Biodegradable Waste – 52 T/day)*
9. *Total Sewage generation: 9 MLD*

SEWAGE GENERATION AND DISPOSAL ARRANGEMENTS:

Sewage generation from the Pallavapuram Municipality area: 9 MLD

Underground Sewerage system is functioning in all areas of the Municipalities since 2018 with the installation of sewer line, pumping line, lifting and pumping stations at 18 locations and the sewage is transported to CMWSSB premises at Perungudi, treated in the STP operated and maintained by the CMWSSB.

SOLID WASTE MANAGEMENT

Generation of total Solid Waste in the Pallavapuram Municipal area: 104 MT/day (Biodegradable waste - 44 MT and Non Biodegradable waste – 60 MT)

Present status of collection and disposal of solid waste:

Presently the Pallavapuram Municipality carries out door-to-door collection of solid waste using 32 tricycle, 96 Battery Operated vehicle(BOV), 39 Light Commercial Vehicle (LCV) and with 589 sanitary Workers. Out of 104 MT/day solid waste, biodegradable solid waste is 44 MT/day and the non biodegradable wastes is 60 MT/day. Pallavapuram Municipality is having Solid waste processing facility to process the biodegradable waste generated in the Pallavapuram municipal area to the tune of 44 MT/day for which the local body has obtained Authorization from the TNPCB

vide Procs. No. JCEE(M)/ TNPCB/ CHN./ SWM/ F.6840/ MMN/2019, Dated 08.04.2019 valid upto 31/03/2020 and subsequently extended up to 30/09/2020. The local body is having Micro Composting Centers viz at Thiruvika Nagar phase 1 (S.F.No.51/2,4 Hasthinapuram Village) for 4.9TPD, Ganga garden Keelkatalai (S.F.No.258/1C1 (P) Keelkatalai Village) for 3.5TPD, Keelkatalai pumping station (S.F.No.304 Keelkatalai Village) for 3TPD, Manikandan Nagar (S.F.No.51/5A1 Hasthinapuram Village) for 4.9TPD, Kacheri Malai Road, Zamin Pallavapuram (S.F.No.49/4(P) Zamin Pallavaram Village) for 3.5TPD, Highways Nagar, Zamin Pallavapuram (S.F.No.167/145/146/157/180 Zamin Pallavaram Village) for 4.9TPD and Thiruvika Nagar phase 2 (S.F.No.51/2,4 Zamin Pallavaram Village) for 2TPD to process 26.7MT/day of compostable waste and the local body is having 22 nos. of Onsite Compostable Centre to handle biodegradable waste to the tune of 17.3 MT/day.

Of the 60 MT/day of Non biodegradable waste, saleable waste such as plastics, glass bottles and metals to the tune 10MT/day are sold to the recycling facility. Garden waste and Coconut shell to the tune of 10MT/day are being sent to garden waste processing facility at Perungudi operated and maintained by Greater Chennai Corporation and the remaining 40MT/day of Non biodegradable waste is taken to the Ganapathipuram Transfer Station, from where the same is transported to Kodungaiyur dump site of Greater Chennai Corporation.

Pallavapuram Municipality earlier transported the Non biodegradable solid waste to the Integrated Municipal Solid Waste processing facility at Vangadamangalam Village, Vandalur Taluk, Chengalpattu District and dumped in the premises of the said facility. The Hon'ble National Green Tribunal in Original Application 208 of 2017 dated: 16.12.2019 directed the local bodies Tambaram, Pallavapuram, Sembakkam Municipalities not to use the said area for further dumping. Thereafter the local body is disposing the same through Chennai Corporation dumping yard.

Action Plan for Solid Waste Management

Short Term

1. Pallavapuram Municipality is carrying out composting of the biodegradable waste at its Micro Compost centres(MCC) and Onsite Composting Centers(OCC)
2. Pallavapuram Municipality is carrying out the disposal of recyclable and saleable waste through recycling facilities.
3. Pallavapuram Municipality disposing the Non biodegradable waste through Greater Chennai Corporation using its Kodungaiyur dumping facility.
4. Pallavapuram Municipality has entered into a contract with additional contracting firm M/s. R.R Service to transport the accumulated waste from the Ganapathipuram Transfer Station.
5. Pallavapuram Municipality has removed solid waste to the tune of 13371 MT of the accumulated solid waste out of 17340 MT and proposed to transport the remaining accumulated waste in the Ganapathipuram Transfer Station using the above said additional contracting firm to the Kodungaiyur dumping yard within a period of two months.

Long Term :

- 1 Door to Door Collection of segregated solid waste from the households of the Pallavapuram municipality will be made 100% within a months time.
- 2 Pallavapuram municipality has proposed to dispose the entire Non biodegradable incinerable waste to the proposed incineration facility (2X50MT capacity) proposed at

- Vengadamangalam, Vandalur Taluk, Chengalpattu District within six months, after obtaining necessary permission from the competent authority for the said facility.
- 3 Pallavapuram Municipality has proposed to assess the remaining legacy waste lying in the Eri and to carry out bio mining of the same within one year.
 - 4 Pallavapuram Municipality has proposed to carry out the improvement works such as strengthening of the bund, deepening of the Eri and fencing in the Southern side of the Eri within one year.

LEGACY WASTE AND ITS DISPOSAL

It is submitted that the work of remediation of the Periya Eri, Pallavapuram, has progressed with the Bio-mining process for removing the legacy waste lying in the southern side of the Eri that was given after a competitive bid.

The work involves the Bio-mining of the legacy waste. The work order was issued on 28/09/2018 to M/s Sigma Global Environ Solutions Pvt Limited. The time for completion of the work is 12 Months. The work was commenced only 21/01/2020 after erection of machinery and Power Supply was obtained for the Bio mining works.

As on 23/02/2021, the bio-mining work has been completed as per the estimate i.e. total volume of 1,08,000 Cubic Meters has been mined. However the local body has approached the Anna University to assess the quantity of legacy waste lying in the Pallavaram Periya Eri after the removal of the estimated 1,08,000 Cubic Meters. After the assessment further bio mining will be carried out for the remaining legacy waste lying in the water body which will be completed within a period of another one year.

Disposal of segregated bio mined waste has been completed to the extent of 70,000 Cubic meters. This works out to 64% of the estimated waste.

The expected completion of the work of the bio mining of the legacy waste to an extent of 1,08,000 Cubic Meters will be completed by 31st March 2021.

The above work order is only for Bio-mining of the legacy waste to the tune of 1,08,000 Cubic Meters and for further bio mining of legacy waste in the water body will be carried out, after carrying out the assessment of the Eri by the Anna University.

Accordingly further period of 12 months is necessary for the completing the above said works which will result in solving the Environmental problems of the Periya Eri in Pallavapuram.

PRESENT STATUS OF PALLAVARAM PERIYA ERI:

It is respectfully submitted that the inflow of sewage and solid waste into the Eri has been arrested to the maximum extent and the work of establishing peripheral drains around the Eri has been completed. The said inflow of sewage is being pumped to the underground sewer network. The local body has carried out the improvements works in the said water body in the northern side which is separated by the radial road which involves establishing of peripheral drains, de silting, deepening, bund formation, provision of flood control regulator with shutter arrangements, providing foot path and fencing in the foreshore of the Eri. Now this project has been completed. The total project cost is Rs 14.98 Crores. However the above such works to the said water body in the southern side will be taken up after the completion of the entire bio mining of the legacy waste.



Improvement works in the northern side



Improvement works in the northern side



Strengthening of the bund in the northern side



View of the northern side of the Eri separated by the Pallavaram Radial Road

5. JOINT INSPECTION OF THE COMMITTEE

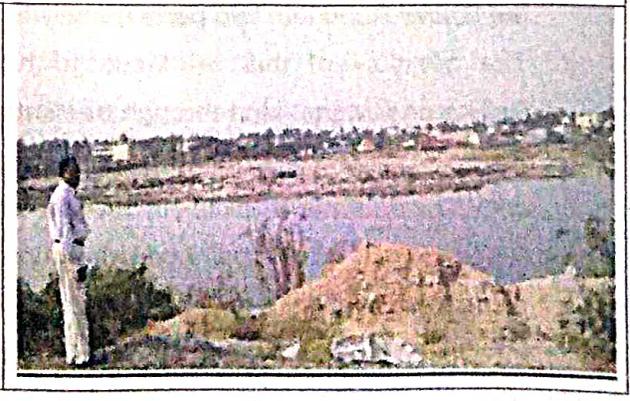
The members of the joint committee have carried out the inspection in the area in question on 08/08/2020 & 13/02/2021.

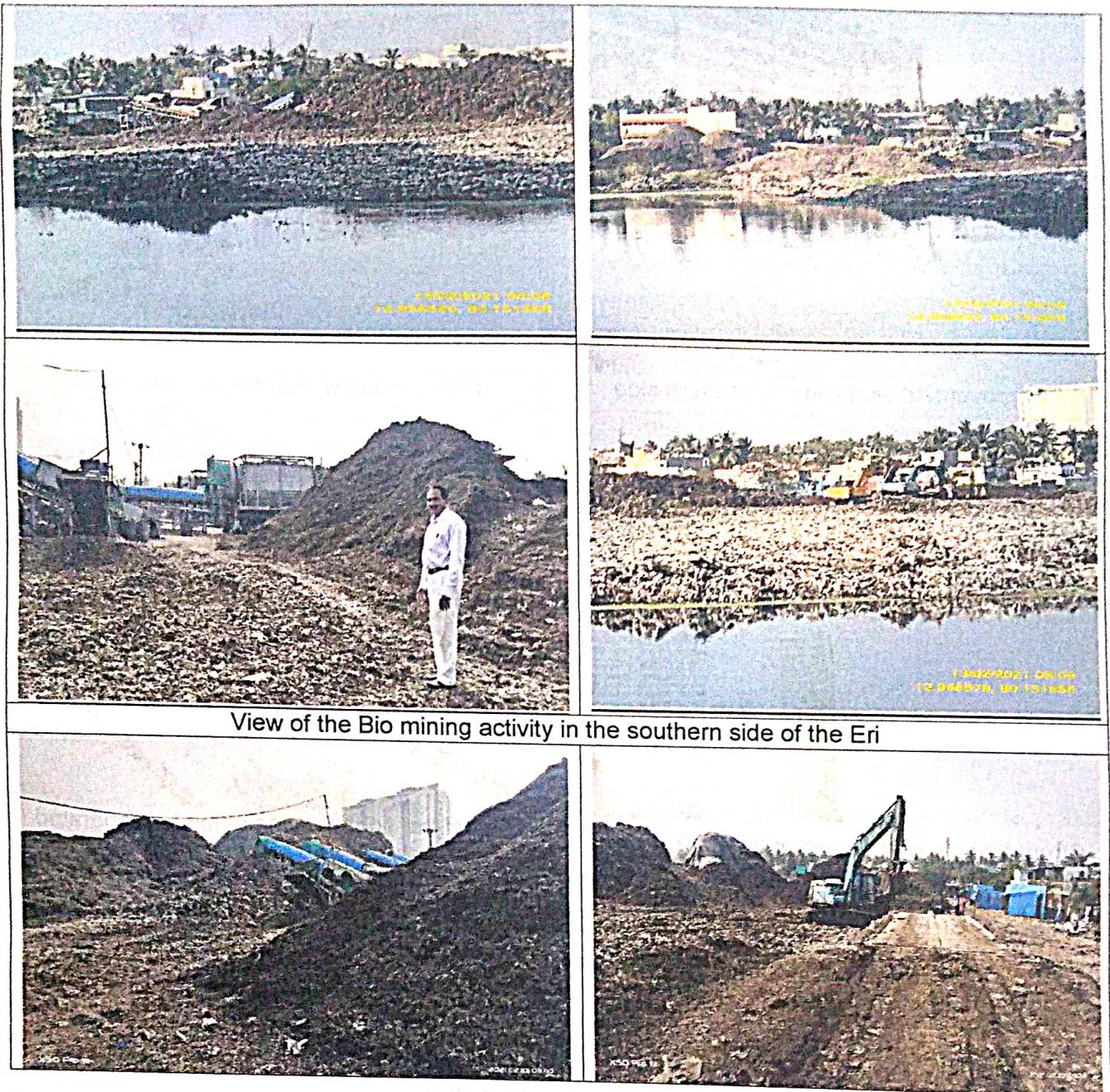
Photographs taken during the time of inspection of the Joint Committee

View of northern side of the Eri



View of southern side of the Eri





View of the Bio mining activity in the southern side of the Eri

6. OBSERVATIONS BY THE COMMITTEE

During the time of inspection, the committee observed the following

1. Pallavaram Periya Eri is located at survey no.432 of Zamin Pallavaram Village, Pallavaram Taluk, Chengalpattu District which has lost its irrigation potential long back due to agglomeration of Chennai City and its suburb over the period of time. Now, the tank serves mostly as a natural aquifer.
2. It is bounded by Raja Joseph colony, Sundharesan Nagar in the Northern side, Joy Nagar, Sanjay Gandhi Nagar and Ganapathipuram in the Southern side, Apartments in the Eastern side and Sakthi Nagar and Padmavathi Nagar in the Western side.
3. Pallavaram Periya Eri spreads over in an extent of 80.54 hectares and it is divided by the ~~by~~ Radial Road into two parts namely Southern and Northern part.
4. The overflow of this Eri leads to Keelkattalai Eri through storm water channel and Pallikaranai Marsh land through Keelkattalai Surplus course.
5. Pallavapuram Municipality is carrying out the processing of the biodegradable waste collected from the Municipality area and handling the same as per Solid Waste Managemenet Rules, 2016. The local body is having Solid waste processing facility to process the biodegradable waste generated in the Pallavapuram municipal area to the tune of 44 MT/day for which the local body has obtained Authorization from the TNPCB vide Procs. No.

JCEE(M)/ TNPCB/ CHN/ SWM/ F.6840/ MMN/2019, Dated 08.04.2019 valid upto 31/03/2020 and subsequently extended up to 30/09/2020.

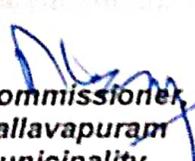
6. It was reported by the Pallavapuram Municipality that the entire non biodegradable waste will be taken to the Vengadamangalam solid waste processing facility after the installation of the 2 x 50 tonne capacity incinerator with necessary control measures.
7. Pallavapuram Municipality is carrying out the biomining of the legacy waste lying in the southern part of Pallavaram Periya Eri . The bio-mining work has been completed as per the estimate i.e. total volume of 1,08,000 Cubic Meters. However the local body has approached the Anna University to assess the quantity of legacy waste still lying in the Pallavaram Periya Eri after the removal of the estimated 1,08,000 Cubic Meters. And as ascertained after the assessment, further bio mining will be carried out for the remaining legacy waste lying in the water body which will be completed within a period of another one year.
8. Accumulation of non biodegradable waste was also noticed in the Ganapathipuram transfer station to the tune of 3969 tonnes for which a suo moto case O A No.191 of 2020 under the caption "*In Pallavaram, the road is dump yard*" is pending before the Hon'ble National Green Tribunal.
9. Encroachments were noticed in the northern, western and southern side of the water spread area and also in the part of the tank bund.
10. Sewage inflow was noticed into the southern part of the Eri.

7. RECOMMENDATIONS:

Based on the above observation, the joint committee submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)

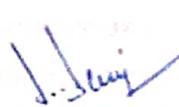
01. Pallavapuram Municipality shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal of the same by complying with the provisions of the Solid Waste Management Rules 2016 within six months and shall ensure that no dumping of solid waste happens in the Pallavaram Periya Eri at any circumstances by deploying security guards.
02. Pallavapuram Municipality shall take steps for the complete disposal of the non biodegradable waste generated to the Vengadamangalam incinerator facility after getting necessary permission from the competent authority within six months.
03. Pallavapuram Municipality shall complete the the bio mining works as per the estimate i.e. total volume of 1,08,000 Cubic Meters by 31.3.2021 in all aspects including removal of the mined materials
04. Pallavapuram Municipality shall assess the quantity of legacy waste still lying in the Pallavaram Periya Eri after the removal of the estimated 1,08,000 Cubic Meters legacy waste and shall carry out Bio mining of the remaining legacy waste lying in the southern part of the water body within a period of another one year.
05. Pallavapuram Municipality shall levy fine on the violators dumping solid waste and disposing sewage into the Pallavaram Periya Eri and other water bodies in their jurisdiction under Local body Acts.
06. Pallavapuram Municipality shall create awareness among the public with the help of associations in the local body area for proper segregation of solid waste.

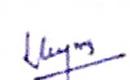
07. PWD and Pallavapuram municipality with the help of Revenue Authorities shall make fresh survey to identify encroachments in the Pallavaram Periya Eri within six months and to take necessary steps to evict them.
08. Pallavapuram Municipality shall deploy skilled persons to maintain the sewage pumping arrangements to intercept, pumping the same into the underground sewerage system to prevent the entry of the sewage in the northern and southern side of the Pallavaram Periya Eri with immediate effect and shall ensure that no sewage inflow into the Eri at any point of time.
09. The local body shall carry out the improvements works in the said water body in the southern side which is separated by the radial road as carried out like wise in the northern side by carrying out de siltting, deepening, bund formation, providing foot path and fencing in the foreshore of the Eri within six months.
10. Pallavapuram Municipality shall provide dedicated CCTV camera within six months at the vulnerable points to prevent the dumping of solid waste and disposal of sewage by the public.
11. Pallavapuram Municipality shall maintain the sewer line laid along the radial road and ensure that there is no leakage/breakage at any point of time avoiding the flow of sewage into the Pallavaram Periya Eri.
12. TNPCB shall collect water sample after completion of the bio mining activity to ascertain the quality of water in the water body.


**Commissioner,
 Pallavapuram
 Municipality**


**District
 Environmental
 Engineer,
 Tamil Nadu
 Pollution Control
 Board,
 Maraimalai
 Nagar**


**Revenue
 Divisional
 Officer,
 Tambaram,
 Chengalpattu
 District.**


**Superintending
 Engineer of Public
 Works Department
 and Water
 Resources
 Organization**


**District
 Collector,
 Chengalpattu
 District**